

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

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No. OA 350/00163/2016

Date of order : 27.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Mr. P.K.Basu, Administrative Member

KHADIJA KHATUN (BIBI)

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel  
Ms.P.Mondal, counsel

For the respondents : Ms.G.Ray, counsel

O R D E R (ORAL)

Ms. Bidisha Banerjee, J.M.

Heard both the Id. Counsel.

2. The present OA is filed seeking the following reliefs :

"An order do issue directing the respondents to grant an appointment in favour of the applicant against Land Loser's Quota since she was declared suitable and possessed the required qualification."

3. This is the second journey of the applicant to this Tribunal. In the earlier round a direction was given upon the respondents to make an honest endeavour to complete the process of screening for appointment as Land Losers for the Deshpran Nandigram Special Railway Project, to be completed within four months from the date of communication of the order.

4. Since the respondents had not complied with the order, a Contempt Application was moved and in the teeth of contempt proceedings they disclosed a status report which reflected that the present applicant, who was applicant in OA 1212/14 & CPC 86/15, required relaxation in educational qualification.

5. The applicant is aggrieved as in the meantime she has passed Madhyamik Examination and would require a reconsideration<sup>A3</sup> to the effect. Seeking consideration to that effect she has already made a prayer to the Sr. Divisional Personnel Officer, S.E. Railway, Kharagpur on 18.1.16.

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6. Since such representation has been filed recently but it would require to be considered by the respondents, we dispose of the OA with a direction upon the respondent No.3 to consider the representation, taking note of the certificate issued by The West Bengal Council of Rabindra Open Schooling under which Board the applicant appeared in the Madhyamik Examination, and to pass an appropriate order on the representation within two months from the date of communication of this order for grant of appropriate benefits to the applicant, within one month thereafter, if nothing stood in the way.

7. The OA is accordingly disposed of.

8. No order is passed as to costs.

(P.K.BASU)  
MEMBER (A)

(BIDISHA BANERJEE)  
MEMBER (J)

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